

The 9th February 1965

No. L.JL.38/64/11.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

[Received the assent of the President on the 5th February, 1965]

(ASSAM ACT I OF 1965)

THE MATERNITY BENEFIT (ASSAM AMENDMENT) ACT, 1964

[Published in the *Assam Gazette*, Extraordinary, dated the 9th February, 1965]

An
Act

to further amend the Maternity Benefit Act, 1961 in its application to the State of Assam

Preamble. Whereas it is expedient further to amend the Maternity Benefit Act, 1961, hereinafter called the principal Act, in its application to the State of Assam, in the manner hereinafter appearing:—

Central Act
53 of 1961

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Maternity Benefit (Assam Amendment) Act, 1964.

(2) It extends to the whole of the State of Assam:

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of Section 4 of Central Act 53 of 1961. 2. In Section 4, sub-section (4) of the principal Act, for the word 'six' occurring in clauses (a) and (b) between the words 'of' and 'weeks' the word 'four' shall be substituted.

Amendment of Section 5 of Central Act 53 of 1961. 3. In Section 5 of the principal Act,—

In sub-section (3), the full stop (.) at the end shall be substituted by a colon (:), and after the colon so substituted the following provisos shall be added, namely:—

"Provided that where a woman dies during this period the maternity benefit shall be payable only for the days upto and including the day of her death:

Provided further that when a woman having been delivered of a child/children dies during her delivery or during the period of eight weeks immediately following the date of her delivery, leaving behind in either case the child/children, the employer shall be liable for the maternity benefit for the entire period of eight weeks immediately following the day of her delivery but if the child/children also dies/die during the said period, then, for the days upto and including the day of death of the child/children, as the case may be."

Amendment of Section 6 of Central Act 53 of 1961. 4. In Section 6 of the principal Act,—

(1) in sub-section (2), for the word 'six' occurring between the words 'than' and 'weeks' the word 'four' shall be substituted;

(2) in sub-section (4), for the word 'six' occurring between the words 'of' and 'weeks' the word 'eight' shall be substituted.

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